

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

RAJYA SABHA

**UNSTARRED QUESTION NO. 2493
TO BE ANSWERED ON 08.08.2018**

TACKLING CHILD LABOUR

†2493. SHRIMATI KAHKASHAN PERWEEN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of child labourers rescued by Government in the last three years;**
- (b) the State-wise details thereof; and**
- (c) whether Government is taking special steps to make the country child labour free, if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development. Under project based action plan, Government is also implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the Scheme children in the age group of 9-14 years, rescued/withdrawn from work are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. As per the information received from District Project Societies the number of child labourers rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project Scheme during the last three years, State-wise is given at Annexure.

Contd..2/-

Under legislative action plan, Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The Amendment Act inter alia provides for complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides stricter punishment for employers for violation of the Act and made the offence as cognizable.

After strengthening the legislative framework through amendment in Child Labour Act, Government has framed the Child Labour (Prohibition & Regulation) Amendment Rules, 2017 which inter alia specifies the duties and responsibilities of State Governments and District Authorities to ensure effective enforcement of the provisions of the Act. Government has also devised a Standard Operating Procedure (SOP) as a ready reckoner for trainers, practitioners and enforcing and monitoring agencies.

Further to ensure effective enforcement of the provisions of the Child Labour Act and smooth implementation of the NCLP Scheme a separate online portal PENCIL (Platform for Effective Enforcement for No Child Labour) has been developed.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (c) OF RAJYA SABHA UN-STARRED QUESTION NO. 2493 FOR 8.8.2018 BY SHRIMATI KAHKASHAN PERWEEN, HON'BLE MP REGARDING TACKLING CHILD LABOUR.

No. of children rescued/withdrawn from work, rehabilitated and mainstreamed under National Child Labour Project (NCLP) Scheme during the last three years, State-wise:

Sl. No.	State	2015-16	2016-17	2017-18
1	Andhra Pradesh	716	814	203
2	Assam	9693	434	915
3	Bihar	2656	0	2800
4	Chhattisgarh	0	0	0
5	Gujarat	0	0	187
6	Haryana	0	40	0
7	Jammu & Kashmir	10	0	0
8	Jharkhand	3450	334	1621
9	Karnataka	1984	681	679
10	Madhya Pradesh	7472	4442	11400
11	Maharashtra	2177	1692	4843
12	Odisha	1900	0	0
13	Punjab	880	592	994
14	Rajasthan	8476	630	105
15	Tamil Nadu	4089	2850	2855
16	Telangana	1810	1431	2137
17	Uttar Pradesh	0	3066	0
18	West Bengal	13763	13973	16408
19	Uttarakhand	0	0	0
20	Nagaland	0	0	197
	Total	59076	30979	45344
